

Warrant for sale of immovable property under Order XXI, Rule 64 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT No. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas by a decree passed in the above suit on the ..... day of, ..... 19 it was ordered that ..... And whereas by a warrant of attachment of immovable property dated the ..... day of .... 19 the following lands and premises were attached, namely, ..... in execution of the said decree;

	Rs.	P.
Amount of decree/order inclusive of costs.		
Costs of previous execution		
Costs of this warrant interest at .....		
per cent.		
Total		

Now this is hereby to command you that you do, on a day and at a place to be appointed by you for that purpose and of which you shall cause proclamation to be made in due form of law, sell by public auction all the right, title and interest of the ..... in the lands and premises aforesaid or so much thereof as shall be necessary to satisfy the said decree; And this is further to command you that you do retain the moneys to be realised by such sale until the further order of this Court;

And this is lastly to command you to return this warrant on or before the ..... day of ....., 19 with an endorsement certifying the date on and the manner in which it has been executed or the reason why it has not been executed.

Witness ..... , Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....